

ITEM NO.11

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Special Leave to Appeal (Crl.) No(s). 7502/2019

(Arising out of impugned final judgment and order dated 28-02-2019 in CRLAP No. 1056/1983 passed by the High Court Of Judicature At Allahabad)

RAVINDRA SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 66514/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 38489/2021 - EXEMPTION FROM FILING O.T.

IA No. 134725/2020 - EXEMPTION FROM FILING O.T.

IA No. 66515/2019 - EXEMPTION FROM FILING O.T.

IA No. 37527/2021 - GRANT OF BAIL

IA No. 22306/2021 - GRANT OF BAIL

IA No. 38488/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES

IA No. 134724/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/ FACTS/ ANNEXURES)

WITH

Crl.A. No. 1431/2019 (II)

Date : 02-12-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Sibbo Sankar Mishra, AOR
Mr. Niranjan Sahu, Adv.
Mr. Debabrata Dash, Adv.
Mr. Apoorv Sharma, Adv.

Mr. Jagjit Singh Chhabra, AOR
Mr. Vipin Singh Bansal, Adv.
Ms. Amrita Verma, Adv.
Mr. Sudhanshu, Adv.

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.
Mr. Ankit Goel, AOR

Mr. D.S. Parmar, Adv.
Mr. Mahendra Singh, Adv.
Ms. Abha R. Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Mr. Rana Mukherjee, learned senior counsel for the State submits that steps have been taken for early treatment of the petitioner no.1 and money has been sanctioned.

List in the second week of January, 2023.

(JATINDER KAUR)
SENIOR PERSONAL ASSISTANT

(RENU BALA GAMBHIR)
COURT MASTER (NSH)